people will not stand up and say that it is a photograph. Anyway concocted complaint is that a person who is leading a "liberation movement" against constitutionally formed Government in West Bengal, a person who is leading a "war of liberation" to get annulled article 7 of the Indo-Nepal Treaty, should not be given refuge in a Central Government guest house, in a Central Government place. That is my complaint. I do not hold the Ministry responsible. I hold the officials responsible. This is a serious lapse. Therefore instead of creating a howling here, let us, all of us, agree to tell the Government that it should be stopped. Only two days back I was in Calcutta; i was attending an all-party meeting presided over by Comrade Jyoti Basu where the President of the West Bengal Pradesh Congress# Mr. Priya Ranjan Das Munshi was present. Mr. Priya Ranjan Das Munshi voiced equal alarm, equal concern with me because the Indo-Nepal border is totally unprotected and taking advantage of the unprotected border in the Mirik region of Darjeeling district, these organisers of the secessionist movement are having free access to Nepal. Who does not know that there is a story even in the Delhi newspapers that Mr. Gheishing had come to Delhi not via Calcutta but via Kathmandu? How could he get free access there. It is because the border is totally unprotected. I had been that border. I saw it with my own eyes. "The border is unprotected; it is not only unprotected, but free movement is taking place.

MR. CHAIRMAN: You have made your point.

SHRi GURUDAS DAS GUPTA: One moment, Sir. Not only free movement of men but# I tell you, free movement of material is taking place, and what "material" means, you know it better than me, Sir. Therefore, I call upon the Government to prevent the use of Central Government properties by the organisers of the secessionist movement. The allparty meeting, including the Congress, has called it a secessionist movement. It must be stopped. Secondly, the Mirik border must be protected. It must be put under surveillance. The Central Government must take up the responsibility to see that such dereliction of duty on the part of the officials to look after the border security is not there and that it is well protected. That is my submission and I hope the Government will take note of it.

[Mr. Deputy Chairman in the Chair.]

REFERENCE TO THE PARTICIPA-TION OF TWO WHITE DELEGATES FROM SOUTH AFRICA IN THE WORLD CONGRESS OF SOCIOLOGY IN NEW DELHI

SHRI SUKOMAL SEN (West Bengal): Sir, I would like to draw the attention of the Government as well as of the House to a very disturbing news item appearing in today's Hindustan Times. It is about the World Congress of Sociology that is currently being held in New Delhi. It is being organised by the international body of sociologists, and delegates from different parts of the world are attending this Congress. Sir, the press report says that among the delegates, there are two South African Whites who are attending this Congress as official delegates. The report also says that in the list of official delegates, the names of these two South African Whites appear. The report also says that in the souvenir published in connection with this Congress, the names of these two South African Whites appear.

Now, Sir, we are proud that ours was the first country to sever all connections with the racist regime of South Africa. Now we have imposed sanctions also. The entry of South Africa Whites is banned in our country. But if this report is correct, I do not understand how these two South

[Shri Sukomal Sen]

African Whites have secured visas for entering India and who invited them to attend the Congress that is being held in India. Sir, I would like the Government immediately to look into it. It is a very serious affair. It is going against India's policy which is supported by the entire Indian community. So, I would like the Government immediately to look into it and find out whether two South African Whites are really attending the Congress and, if so, how they have come, who granted them visas, who allowed them entry into India. All these things should be found out and the persons responsible for allowing them entry into India should be brought to book and the two South African Whites be immediately expelled from India. With thes words, I conclude.

MR. DEPUTY CHAIRMAN; We shall now take up the next item...

श्री राम नरेश कुशवहा (उत्तर प्रदेश) : श्रोमन्, मैंने फेरा के संबंध में स्पेशल मैंशन दिया था कि सिंधिया घराने ने उसमें बहुत घपला किया है...

MR. DEPUTY CHAIRMAN; It is not permitted. I rule it out.

भी राम नरेश कुशवाहा : यह भारत सरकार के एक मंत्री से संबंधित है...

MR. DEPUTY CHAIRMAN: No, I rule it out.

SHRI DIPEN GHOSH (West Bengal): I have a submission to make. The fact is that there has been an allegation against a member of the Cabinet. So, naturally a request was made...

MR. DEPUTY CHAIRMAN: I go of your point. When you want to make an allegation against a member of the Cabinet you have to write to the Chairman sufficiently early-..,

SHRI DIPEN GHOSH. That is why we wanted to get it discussed and clarification* sought.

SHRI SATYA PRAKASH MALAVIYA (Uttar Pradesh) Notice was issued four days ago.

SHRI VISHVAJIT PRITHVUIT SINGH (Maharashtra) On a point of order...

MR. DEPUTY CHAIRMAN No points of order. Please sit down. I am calling the Minister to move the Bill...

SHRI DIPEN GHOSH: What is the use of preventing us from discussing the matter which is already there in the press?

MR. DEPUTY CHAIRMAN I suggest you write to the Chairman.

SHRI DIPEN GHOSH: They have written to the Chairman.

SHRI VISHVAIIT PRITHVUIT SINGH: On a point of order ______(Interruptions)

MR. DEPUTY CHAIRMAN: You cannot ask the Minister for information right now. You can write to the Chairman and the Chairman will write to the Minister. That is the procedure.

SHRI DIPEN GHOSH: It is strange, the entire country has discussed it since it was published in the Press but the Members of Parliament cannot discuss the conduct of a Minister here!

SHRI VISHVAIIT PRITHVUIT SINGH: On a point of order...

MR. DEPUTY CHAIRMAN . If it is about this issue, I have already given my ruling.

SHRI VTSHVAHT PRTTHVIHT SINGH: It is not about that. This House is run on orderly lines and under your guidance there are various rules and procedures to be followed. People can make applications under proper rules and raise issues after giving due notice of what is to be raised...

The Suppression of Immoral Traffic in

SHRI DIPEN GHOSH: We have done it. He gave notice.

SHRI VISHVAJIT **PRiTHVIJIT** SINGH; No, no,...

MR. DEPUTY CHAIRMAN: I have already given my ruling. Pleas© sit dewn.

SHRI SATYA PRAKASH MALAVIYA: Point of order...

MR. DEPUTY CHAIRMAN: I have given my ruling. No point of order...

SHRI SATYA PRAKASH MALAVIYA; How can you give a ruling unless you hear us?

MR. DEPUTY CHAIRMAN: I am not giving a ruling on what he is going to say. What I said was I had already given my ruling on the point he had raised... .(Interruptions) Now please listen to me. I am on my legs. I am going to say something else. Mr. Kushawaha wanted to raise this matter as a Special Mention but the Chairman had not allowed the Special Mention. If the Member has got an allegation to make against a member of the Cabinet, he 6hould write to the Chairman saying 1 want to raise a serious objection about a particular Minister for a particular action, on which naturally the Chairman will...

SHRI SATYA PRAKASH MALAVIYA:

Again on a point of order. He is not a member of the Cabinet. He is a member of the Council of Minister only. Your ruling was about a member of the Cabinet.

MR. DEPUTY CHAIRMAN: It is applicable to the members of the Council of Ministers also. (Interruption).

श्री शरद यादव (उत्तर प्रदेश) : इस प्रक्त को लोक सभा में उठाया जा चका है...आप मेरी बात सुनिए।

MR. DEPUTY CHAIRMAN: No more discussion on this. Now, Mrs. Alva to move the Bill for consideration. Yes, Mrs. Alva. (Interruptions).

THE SUPPRESSION OF IMMORAL TRAFFIC IN WOMEN AND GIRLS (AMENDMENT) BILL, 1986

THE MINISTER OF STATE IN THE DEPARTMENTS OF YOUTH AFFAIRS AND SPORTS AND WOMEN AND CHILD DEVELOPMENT (SHRIMATI MARGARET ALVA) Sir, I beg to move;

"That the Bill further to amend the Suppression of Immoral Tame in Women and Girls Act, 1956 be taken into consideration."

श्री शरद यादव (उत्तर प्रदेश) : यह हाउस नहीं चलेगा (व्यवधान) हम प्रध्याचार रोकना चाहते हैं...

श्री शरद यादव : ग्रापको मेरी बात सुननी पड़ेंगी . . . (व्यवधान)

श्री राम नरेश कशवाहा (उत्त प्रदेश): मंत्रिमंडल के सदस्य और साधारणर सदस्यों में अ।पको फर्क करन। पड़ेगा . . .

MR. DEPUTY CHAIRMAN: Nothing of what he says will go on record. (Interruptions). Nothring will go on record.

SHRI SHARAD VADAV:*

शी राम नरेश कशवाहा : आपने मेरी बात नहीं सुनी । इसलिए मैं सदन से वाकशाउट करता हं।

[At this stage, the hon. Member left the Chamber.]

श्री शरद यादव : आपको मेरी बात स्तनी पडेगी ।... (ब्यवधान)

MR. DEPUTY CHAIRMAN: It is not possible. I have already ruled i* out. (*Interruptions*). Nothing will go on record.

*Not recorded as ordered by the Chair.